

LOK SABHA

UNSTARRED QUESTION NO. 1295

TO BE ANSWERED ON 07.12.2015

GSPL GAS PIPELINE PROJECT

1295. MS. MEHBOOBA MUFTI:

Will the **Minister of PETROLEUM AND NATURAL GAS** be pleased to state:

पेट्रोलियम और प्राकृतिक गैस मंत्री

(a) whether Petroleum and Natural Gas Regulatory Board awarded Bhatinda-Jammu-Srinagar gas pipeline to Gujarat State Petronet Limited a subsidiary of Gujarat Government to ensure proper supply of LPG for commercial and domestic use in Kashmir; and

(b) if so, the details thereof along with the time limit fixed for completion of the said project including the current status of the project at present?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(श्री धर्मेन्द्र प्रधान)

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF
PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)**

(a): Petroleum and Natural Gas Regulatory Board (PNGRB) on 07.7.2011 has authorized Gujarat State Petronet Limited (GSPL), a subsidiary of Gujarat Government, to lay Bhatinda-Jammu-Srinagar natural gas pipeline to ensure supply of natural gas for industrial, commercial and domestic use in the State of Jammu & Kashmir. Subsequently, PNGRB has transferred the authorization in favour of GSPL India Gasnet Limited (GIGL), a consortium comprising of GSPL, Indian Oil Corporation Limited, Bharat Petroleum Corporation Limited and Hindustan Petroleum Corporation Limited.

(b): A maximum period of 36 months from the date of issue of authorization has been allowed for commissioning of natural gas pipeline. So far GIGL has completed the route survey and Detailed Feasibility Report (DFR) and has notified 460 km out of total 720 km under Section 3(1) of P&MP Act, 1962 for acquisition of Right of Use (RoU).
